

SPECIAL BENCH

ITEM NO.102

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA No.18/2023 in CP No.30/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI UMESH KUMAR SHUKLA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th June, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ROC V/S ACDI VOCA SOCIAL DEVELOPMENT ORGANISATION & ORS.
UNDER SECTION	252(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv.

: *For the Petitioner/ Applicant/ ROC*

ORDER

- 1.** Ld. Counsel representing the Petitioner/ ROC is through VC and states that he has received a consolidated reply with respect to both i.e. the application for delay condonation as well as in the main petition.
- 2.** He states that the delay has occurred in filing the present petition in view of the fact that the ROC came to know about the name of the company having been struck off at a later stage, when they received a communication from the RD in this context, and accordingly the petition has been filed.
- 3.** In view of the reply having already been filed by the respondents/ directors, he seeks a short accommodation for filing the rejoinder thereof.
- 4.** Let the same be filed within a period of two weeks by serving an advance copy to the other side.
- 5.** The matter is adjourned for further hearing on 4th July, 2024.

-Sd-

**(Umesh Kumar Shukla)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

6th June, 2024

*Kavya Prakash Srivastava
(Stenographer)*